

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 4688-4689/2018

RAM KISHORE & ANR.

APPELLANT(S)

VERSUS

MEMBER (JUDICIAL) BOARD OF REVENUE, UP & ORS.

RESPONDENT(S)

IA NOS 138266/2025, 138268/2025, 176892/2025 AND 176894/2025 ARE TO BE LISTED.

(IA No. 176892/2025 - APPLICATION FOR ABATEMENT

IA No. 176894/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 138266/2025 - APPLICATION FOR SUBSTITUTION

IA No. 138268/2025 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 17-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASANNA B. VARALE
[IN CHAMBER]

For Appellant(s) Ms. Manjula Gupta, Adv.
Mr. Prem Sunder Jha, AOR
Mr. A.n. Chaudhary, Adv.

For Respondent(s) Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the court made the following
O R D E R

IA No. 176892/2025 - APPLICATION FOR ABATEMENT

IA No. 176894/2025 - APPLICATION FOR CONDONATION OF
DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE
ABATEMENT

IA No. 138266/2025 - APPLICATION FOR SUBSTITUTION

IA No. 138268/2025 - CONDONATION OF DELAY IN FILING
SUBSTITUTION APPLN.

1. Learned counsel for the applicant submits that the delay caused in filing the applications for

substitution to bring on record the legal heirs of deceased Appellant No.1 and the delay in filing the application for setting aside the abatement, was due to *bona fide* reasons, namely, learned counsel could not receive the necessary instructions within time due to the communication gap.

2. Accepting the submission that the delay being *bona fide* and unintentional one, delay is condoned.

3. Abatement is set aside. The application for substitution to bring on record the legal heirs of deceased Appellant No.1 is allowed.

4. Necessary steps be taken within three weeks.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS